KABIR): (a) to (c) Orders have been placed with a British firm for setting Up, on a turn-key basis, a pyrites based sulphuric acid plant with a capacity of 400 tonnes per day. The plant is now proposed to be located at Durgapur under the advice of a Committee set up by the Planning Commission.

t

[SHARE CERTIFICATES TO MEMBERS OF GOVERNMENT EMPLOYEES' COOPERATIVESTORE

केन्द्रीय सरकारी कर्मचारी उपभोक्ता सहकारी भंडार के सदस्यों को शेयर सर्टीफिकेट का दिया जाना

498. **श्री विमलकुमार मन्नालालजी चोरड़िया** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकारी कर्मचारी उपभोक्ता सहकारी भण्डार के सदस्यों को अभी तक शेयर सर्टीफिकेट नहीं दिये गये हैं;

(ख) क्या यह भी सच है कि अभी तक उस की एक भी साधारण बैठक नहीं हुई है; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर "ना" हो तो इस के क्या कारण हैं ?

498. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to ,tate:

(a) whether it is a fact that share certificates have not yet been issued fo the members of the Central Government Employees' Consumer Cooperative Store;

Cb) whether it is a fact that not a single meeting of the General Body ha$_s$ been held so far; and

(c) if the answer to parts (a) and (b) above be in the negative, what are the reasons therefor?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री ललित नारायण मिश्र) : (क) शेयर सर्टीफिकेट जो अब तैयार हो चुके हैं, जारी किये जा रहे हैं ।

(ख) और (ग) दिल्ली प्रशासन के मुख्य आयुक्त ने बम्बई सरकारी संस्था अधिनियम, 1925—जैसा कि वह दिल्ली में लागू है—के उपबन्धों के अधीन एक अधिसूचना जारी की है जिस के द्वारा उन्होंने 31-7-1966 तक के लिए इस संस्था को उस अधिनियम के कुछ उपबन्धों के प्रवर्तन से छूट दे दी है। इन उपबन्धों में वह उपबन्ध भी शामिल है जिस के अधीन वार्षिक सामान्य बैठक बुलाना आवश्यक होता है। तदनुसार संस्था की वार्षिक समान बैठक के 1966 उत्तरार्द्ध में बुलाये जाने की आशा है :

UTHE DEPUTY MINISTER m THJ MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Share certificates which are now ready are under issue.

(b) and (c) The Chief Commissioner, Delhi Administration, has issued a Notification under the provisions oi th$_e$ Bombay Co-operative Societies Act, 1925, as in force in the Union Territory of Delhi, exempting the Society until 31st July, 1966 from the operation of certain provisions of that Act, including the provision under which an Annual General Meeting is required to be convened. Accordingly, the Annual General Meeting of the Society is expected to be convened in the latter half of the year 1966.]

PAKISTANI NATIONALS TN KUTCH

499. SHRI J. H. JOSHI; Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistani nationals arrested in the districts of

t[ ] English translation.